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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 689/2018 and 690/2018

PRINCIPAL COMMISSIONER OF INCOME TAX (CENTRAL))

210026

..... Appellant

Through: Mr. Deepak Anand, Jr. Standing Counsel
for Mr. Zoheb Hossain, Sr. Standing Counsel for
Revenue.

versus

SAINIK MINING & ALLIED SERVICES LTD. Respondent

Through: Mr. Harpreet Singh Ajmani, Advocate.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE CHANDER SHEKHAR

ORDER

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10.10.2018

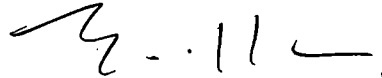
Though adjournment slip has been circulated by ~~the counsel~~ ^{~:} for the Revenue, learned counsel for the appellant-Revenue states that the tax effect in the present appeals is below Rs.50 lacs and, therefore, in terms of Circular No. 3/2018 dated 11th July, 2018 the appeal may be disposed of, without examining and deciding the issue/question raised. It may be clarified that the issue/question is left open.

Recording the aforesaid statement, the appeal is disposed of, without answering the issue/question raised, which is left open. If the present appeal

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falls under ^{an} exception, it will be open to the Revenue to file an application for revival.


SANJIV KHANNA, J.


CHANDER SHEKHAR, J.

OCTOBER 10, 2018
MR ✓